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CENTRAL ADMINISTRATIVE TRIBUNAL: CUTTACK BENCH:
CUTTACK.

Original Application No. 66 of 1993.

Date of decision :- 5th March, 1993.

Haladhar Sahoo Applicant.

Versus,

Union of India & others. Respondents.

For the applicant :- M/s.P.Palit,
B.Mohanty,
B.K.Rout, Advocates.

For the Respondents:- Mr.A.Misra,
Standing Counsel (CAT).

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C O R A M .

THE HON'BLE MR. K. P. ACHARYA, VICE-CHAIRMAN.

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1. Whether the reporters of local newspapers may be allowed to see the judgment ?
2. To be referred to reporters or not ? *No.*
3. Whether Their Lordships wish to see the fair copy of the Judgment ?

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JUDGMENT.

K.P.ACHARYA, V.C.

In this application under Section 19 of the Administrative Tribunals Act, the petitioner prays for a direction to adjust the petitioner in one of the Extra Departmental Posts.

2. I had directed the Superintendent of Post Offices, Cuttack South Division to appear personally and apprise the court if the petitioner could be adjusted ⁱⁿ any where. The Superintendent of Post Offices submits that there is a vacancy of E.D.^{D.A.M.} existing at Gopiakuda Branch Post Office. The Superintendent of Post offices further submits that he would consider the case of the petitioner for appointment as E.D.^{D.A.M.} in the said post office.

3. I hope, the Superintendent of Post Offices would pass necessary orders of appointment within thirty days from the date of receipt of a copy of this Judgment. This order is passed after hearing Mr.Biswajit Mohanty, learned counsel for the petitioner and Mr.A.K.Misra, Senior Standing counsel (Central) for the Respondents.

4. The case is disposed of accordingly with no cost.

L. S. and CWP.
5/8/93.

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Vice-Chairman

Central Administrative Tribunal,
Cuttack Bench.Cuttack/Hossain.

5th March, 1993.

